

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:5215
ANSWERED ON:27.08.2010
IMPLEMENTATION OF FOREST RIGHTS ACT, 2006
Dubey Shri Nishikant

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the Union Government allocates any fund for the implementation of Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006; and

(b) if so, the details thereof for the last three years, State-wise including Jharkhand?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (DR. TUSHAR A. CHAUDHARY)

(a) & (b): The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 has been notified for operation with effect from 31st December, 2007. As per the Act and the Rules framed thereunder, the onus of implementation of the Act lies with the State/ UT Governments.

The Ministry of Tribal Affairs provides grants to the States/UTs under Article 275(1) proviso of the Constitution of India for upgradation of administration in scheduled areas and for welfare of Scheduled Tribes. During the year 2008-09, the Ministry while communicating the State-wise allocation out of grant under Article 275(1) of the Constitution of India had asked the States to submit proposals to utilize upto 10% of the total allocation for activities involving implementation of the Act. The States, including Jharkhand, thus started utilization of grant for the implementation of the Act since 2008-09. A statement showing the release of grant to the States under Article 275(1) proviso of the Constitution during 2008-2009 and 2009-2010 towards implementation of the Act is at Annexure.